



High Court of Tripura
Agartala

Order No. 70

Dated, Agartala, the 11th February, 2015

Hon'ble the Chief Justice has been pleased to order that henceforth, all the Presiding Officers of the Magisterial Courts of Tripura, in whose Courts the pendency of MV Act/Traffic Challan cases is 500 or more, shall take up at least 50 (fifty) nos. of such Cases for disposal on a daily basis in addition to their other fixed-date/scheduled matters.

By Order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2015/ 2640-66

February 11, 2015

Copy to:

01. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/South Tripura Judicial District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers of the concerned Courts under their respective Districts for their information and compliance;
02. The Registrar (Vigilance), High Court of Tripura, Agartala;
03. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
04. The Joint Registrar, High Court of Tripura, Agartala;
05. The Deputy Registrar(s), High Court of Tripura, Agartala;
06. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
07. The Chief Librarian, High Court of Tripura, Agartala;
08. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
10. The Asstt. Registrars, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
12. Order File.


(A. Debbarma)
Registrar (Judicial)